

[Print](#)**Defective Case Register from 2026-07-28 to 2026-07-28**

Sl.NO.	Filing No	Advocate for Petitioner/Caveator	Date of objection	Defects as per S.R.
1	D-CRLA/19700/2026	JYOTIRMAYA SAHOO	2026-07-28	Period of Delay 7 days , Limitation petition not filed.Court Fee of Rs 6/- not paid in C.T.
2	D-BLAPL/22263/2026	AMULYA RATNA PANDA	2026-07-28	Page No. Not correctly furnished
3	D-WP(C)/33934/2026	PRABODHA CHANDRA NAYAK	2026-07-28	1. Tender call Notice not correctly furnished in Para no.1 and prayer of the I.A. petition.
4	D-WP(C)/33756/2026	RITURANJAN CHHOTARAY	2026-07-28	1.Page 14 and 35 not properly tagged.2.Page33 34 and 37 not legible.3.Nomenclature not correctly furnished in Cause Title.
5	D-ABLAPL/22287/2026	RAMANI KANTA PATTANAIK	2026-07-28	1.Name of the petitioner not properly mentioned in entire petition 2.FIR copy not required to redact and not kept in closed envelop. 3.page No.7-8(Affidavit) not filed. Put up for further S.R. after non-redacted copy filed
6	D-ABLAPL/22288/2026	SATYABRATA DASH	2026-07-28	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished
7	D-CRLREV/20356/2026	SOUBHAGYA KUMAR DASH	2026-07-28	Court Fee of Rs 6/- not paid.
8	D-CONTC/33805/2026	SAROJA KANTA SAMAL	2026-07-28	I) Annexure-3 not marked in page -78 and Annexure-4 not marked in page-80.ii) Date of order not correctly mentioned in sl. no. 5 of index and Book mark.
9	D-WP(C)/32389/2026	SAMIR KUMAR MISHRA	2026-07-28	1. Date of Ann.3 in Index and para 15 not correct.
10	D-EXP/33637/2026	MOHIT KUMAR PATI	2026-07-28	1. Authentication fee due on the Appellate Court Judgement Rs 2.25/- to be filed. 2. Para no. wrongly mention in petition and declaration
11	D-BLAPL/22253/2026	AMLAN MOHANTY	2026-07-28	Paragraph No.3 repeated twice
12	D-CMP/33912/2026	RUPESH KUMAR KANUNGO	2026-07-28	Page No-16 repeated twice be corrected and Index also
13	D-CRLMP/19507/2026	DEBABRATA RATH	2026-07-28	31-As per standing order the details of victim/informant shall not be mentioned in the petition.

				Annexure -1 and 2 be kept in cover.Vnama be kept in cover.
14	D-CRLREV/20517/2026	GOBARDHAN NAYAK	2026-07-28	Period of Delay 106 days, limitation petition not filed. Put up SR after filing C. copies -1 and 2.
15	D-ABLAPL/22273/2026	JAYANTA KUMAR MAJHI	2026-07-28	Page No.9 not legible.
16	D-BLAPL/22489/2026	JUGALA KISHORE PANDA	2026-07-28	31-As per standing order the details of victim/informant shall not be mentioned in the petition. 1.Name details of Informant/victim mentioned in Annexure-1 para-6(a - j) of pg.8 and 10, pg.9 and para-12 of pg.10 be redacted. 2.Redacted legible copy of the same be filed. 3.Non-redacted copy of FIR be kept in closed envelop. For further SR.
17	D-WP(C)/32336/2026	SASWAT KUMAR ACHARYA	2026-07-28	Annexure-2 and page no.69 not neat.
18	D-WA/17767/2026	DR. JITENDRA KUMAR LENKA	2026-07-28	1.C. copy of impugned order not filed. Put up for SR reg. calculation of limitation after filing of c. copy of impugned order.
19	D-RVWPET/22281/2026	SUNANDA BISWAL	2026-07-28	1. C. copy of impugned order under Anx-1 not filed i) Put up for SR after filing of c . copy of impugned order under Anx-1.
20	D-EXP/32975/2026	MANOJ KUMAR MOHANTY	2026-07-28	i) OP no. 3 and 4 in wp(c) are not made party in Exp as per order dated 13.4.2022 passed in wp (c). ii) Put up for SR after filing of c. copy of impugned order.
21	D-BLAPL/22400/2026	CHIRANJIB ROUT	2026-07-28	Petition not correctly addressed to Honorable Court
22	D-RSA/33619/2026	PABITRA KUMAR NAYAK	2026-07-28	1. Court Fee Rs.55.50 Payable,Not Paid. 2.Authentication fee due on the Appellate Court Judgement Rs 04/- Paid. Decree Rs 02/- Not Paid. 3.Date of Judgment Under A-2 be corrected in the Index and in the Memo. of Appeal. Put up for further S.R after Payment of C.Fee for computing the period of limitation.
23	D-CRLA/19839/2026	SANJIB KUMAR BHANJADEO	2026-07-28	Date of Judgement does not tally index as per Annexure.
24	D-CMP/33890/2026	ASHOK KUMAR SARANGI	2026-07-28	Address of O.P No-6 not mentioned in the Petition
25	D-WP(C)/33663/2026	ARUNA NAYAK	2026-07-28	11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. 1. Page no.8 mentioned twice in the petition.2. Page no.24 not neat and legible.
26	D-BLAPL/22237/2026	SWAGAT KUMAR SAHU	2026-07-28	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also

				mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
27	D-CONTC/32200/2026	AJAYA KUMAR NANDA	2026-07-28	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
28	D-RSA/32370/2026	BASUDEV MISHRA	2026-07-28	The discrepancy in the name of R-7 as per L.A.Court be reconciled.
29	D-WP(C)/33724/2026	MAHESWAR MOHANTY	2026-07-28	Page 18 not legible
30	D-ABLAPL/19450/2026	MANAS KUMAR CHAND	2026-07-28	Petitioner No.2 not signed in V.nama.
31	D-WP(C)/33750/2026	ASHOK KUMAR DAS	2026-07-28	Nomenclature not correctly furnished in Affidavit and V.Nama
32	D-ABLAPL/22387/2026	PARTHA SARATHI DAS	2026-07-28	Occupation not furnished
33	D-ABLAPL/22231/2026	AVIRAM PATRA	2026-07-28	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3. Not authorized to swear affidavit by the deponent to other Petitioner
34	D-ABLAPL/22218/2026	JITENDRA SAMANTARAY	2026-07-28	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
35	D-ABLAPL/22204/2026	SUSANTA KUMAR LENKA	2026-07-28	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
36	D-CONTC/30747/2026	ADV.	2026-07-28	1. Undertaking for non filing of translated copy not filed.
37	D-BLAPL/22235/2026	JYOTIRMAYA SAHOO	2026-07-28	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated

				5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
38	D-WP(C)/34103/2026	SUNIL KUMAR PANDA	2026-07-28	11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. 1. Annexure-4 not page marked in Index.2. Page nos.20 21 and 22 not neat.
39	D-WP(C)/30283/2026	PRAJNA SARITA MOHANTY	2026-07-28	1. Date of Joining mentioned in Ann.2 of Index and para 4 not correct.
40	D-BLAPL/22307/2026	SURYAKANTA DASMOHAPATRA	2026-07-28	Name and Details of Victim/Informant mentioned in annexure need not be disclosed and kept in closed cover
41	D-WP(C)/34063/2026	JAGAMOHAN PATTANAIK	2026-07-28	1-COURT FEE IS DEFICIENT. 10/- not paid
42	D-CRLMC/20195/2026	AJAYA KUMAR AROUT	2026-07-28	31-As per standing order the details of victim/informant shall not be mentioned in the petition. 1.Copy of Annexures-1 and 2 disclosing the name of Informant/Victim be kept in cover
43	D-WP(C)/33281/2026	GOKULANANDA SAHU	2026-07-28	Serial no-4 Affidavit not correctly mentioned
44	D-CRLA/17998/2026	BIKRAM CHANDRA GHADAI	2026-07-28	Name of victim to be redacted from annex-2
45	D-CONTC/28236/2026	PRADEEP KUMAR MAHAPATRA	2026-07-28	i) reference certificate not furnished.ii) WP(C) no. ,CONTC no. and date of order not mentioned in reference certificate.
46	D-WP(C)/33717/2026	GOPINATH MISHRA	2026-07-28	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
47	D-CMP/33909/2026	SOUBHAGYA SWAIN	2026-07-28	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED. Petitioner No-2 not executed the Vakalat.
48	D-BLAPL/22495/2026	JUGALA KISHORE PANDA	2026-07-28	Annexure-2 mentioned in Index wrongly furnished in averment.
49	D-CMAPL/33666/2026	ADV.	2026-07-28	Put up for SR after filing of c. copy of dismissalal order.
50	D-WP(C)/33597/2026	SARAT CHANDRA DASH	2026-07-28	1. Para 10 appearing twice.
51	D-BLAPL/16757/2026	SUBHA RANJAN ROUT	2026-07-28	Annex.2 not mentioned in the petition.2.Age of petition in C.T. not tally with rej. order.
52	D-CRLMC/18349/2026	RAJIB LOCHAN PATTANAIK	2026-07-28	1. Mobile number and name of Informant/Victim to be redacted in Page nos.21 and 23.

53	D-WP(C)/32642/2026	SAIBRATA RATH	2026-07-28	Receipt Showing Serv.copy To cg not Filed
54	D-WP(C)/33903/2026	SUBHADUTTA ROUTRAY	2026-07-28	1. Synopsis and Date Chart not page marked.
55	D-ABLAPL/22241/2026	PRASANTA KUMAR ROUTRAY	2026-07-28	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
56	D-CRLMC/22402/2026	SOUMYA DEV RAY	2026-07-28	11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. 1. Page no. 68 not neat and legible
57	D-BLAPL/22494/2026	JNYANANANDA PANDA	2026-07-28	Pending Lower Court case No. and Court name mentioned in petition not tally with the Rejection order.
58	D-EXP/33355/2026	BHAKTA RANJAN BARIK	2026-07-28	1.C. copy of impugned order not filed. Put up for SR after filing of c. copy of impugned order
59	D-BLAPL/20710/2026	PURNA CHANDRA MOHARANA	2026-07-28	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED 1. Name of Informant/Victim to be redacted in Page nos.10 14 and 17
60	D-CRLMC/18696/2026	RAJIB LOCHAN PATTNAIK	2026-07-28	1. Date of Impugned order under Annexure-1 does not tally with Index,Date chart and petition.2. Mobile number of the Informant/Victim to be redacted in Page no.18
61	D-WA/31116/2026	ANJAN KUMAR BISWAL	2026-07-28	i) Status of the parties not furnished. ii) Year of date of disposed wrongly mention in prayer.
62	D-CRLMC/22131/2026	PRASANTA KUMAR JENA	2026-07-28	4-AFFIDAVIT/VERIFICATION NOT PROPER. Date of FIR not tally with Index.Original Copy of F.I.R and copy of order to be filed.Paragraph not correctly mentioned affidavit and I.A.
63	D-ABLAPL/22236/2026	BHARAT BHUSAN ROUTRAY	2026-07-28	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
64	D-BLAPL/22425/2026	SUCHIT KUMAR NAYAK	2026-07-28	Pending Lower Court case No. mentioned in petition not tally with the Rejection order.

65	D-WP(C)/33820/2026	DURGESH NARAYAN RATH	2026-07-28	1. Page nos. 38 to 45 not legible.
66	D-WP(C)/33453/2026	SHASHI BHUSAN JENA	2026-07-28	1. Date of filing of Petition not mentioned by the advocate.
67	D- CONTC/30786/2026	ADV.	2026-07-28	1. Name of the opp. party not correctly furnished in page no.5
68	D- ABLAPL/22286/2026	PRASANT KUMAR BARIK	2026-07-28	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
69	D-WP(C)/34215/2026	SARATHI JYOTI MOHANTY	2026-07-28	1. Page marking of IA not correct.
70	D- BLAPL/22401/2026	CHIRANJIB ROUT	2026-07-28	Petition not correctly addressed to Honorable Court
71	D-WP(C)/33240/2026	GURUDUTTA KAR	2026-07-28	25-NAMES IN CAPITAL LETTERS/ENROLMENT NUMBERS/MOBILE PHONE NUMBERS OF ALL THE SIGNING ADVOCATES NOT INDICATED 1. Ann.1 not marked.
72	D- CRLMC/21859/2026	ARIJEET MISHRA	2026-07-28	1.Name of the Lower court not correctly furnished in Prayer of the petition
73	D- BLAPL/22379/2026	SURESH KUMAR JENA	2026-07-28	Name and Details of victim/Informant mentioned in annexure need not be disclosed and kept in closed cover.
74	D- CONTC/31495/2026	ADV.	2026-07-28	1. Date of order under Annexure-1 does not tally with Index
75	D-WA/33532/2026	SUBHADUTTA ROUTRAY	2026-07-28	1.C. copy of impugned order not filed Put up for SR after filing of c. copy of impugned order.
76	D- ABLAPL/22216/2026	SAIBRATA RATH	2026-07-28	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
77	D-EXP/32553/2026	ADV.	2026-07-28	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED 17-REFERENCE CERTIFICATE NOT FURNISHED.
78	D- ABLAPL/22572/2026	DEBENDRA NARAYAN	2026-07-28	Name and Details of Victim/Informant mentioned in annexure need not be disclosed and kept in

		PATTANAIAK		closed cover
79	D- ABLAPL/22240/2026	PRASANTA KUMAR ROUTRAY	2026-07- 28	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Paragraphs not properly mentioned in petition as well as declaration of affidavit
80	D- ABLAPL/22230/2026	AVIRAM PATRA	2026-07- 28	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
81	D-EXP/33767/2026	ADV.	2026-07- 28	1.C. copy of impugned order not filed i) Reference certificate not furnished. ii) Put up for SR after filing of c. copy of impugned order.
82	D- CRLMC/22323/2026	BHAGABAT PRASAD RATH	2026-07- 28	14-NOT PROPERLY INDEXED. Rs.50.00 not paid in V.Nama.
83	D- ABLAPL/22201/2026	UMA SHANKAR PATEL	2026-07- 28	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished
84	D- CONTC/30288/2026	ADV.	2026-07- 28	Vernacular Certificate not mentioned in the affidavit
85	D- CONTC/30542/2026	ADV.	2026-07- 28	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
86	D- BLAPL/22502/2026	ANIRUDHA DAS	2026-07- 28	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any

				other criminal case or not. If yes, particulars and decisions thereof to be furnished.
87	D- CONTC/28481/2026	BATA KRISHNA PANDA	2026-07- 28	Name of the contemnor not furnished in cause title.ii) Paragraph sl . no. not correct in petition.iii) Vernacular certificate not furnished.iv) Annexure nos. 1 to 4 not marked in page nos.6 20 21 and 22.v) Annexure marked in Index not tally with petition/ Book mark.For further S.R.
88	D-WP(C)/33278/2026	DURGESH NARAYAN RATH	2026-07- 28	11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. Page 18 not neat.
89	D- CRLMC/22371/2026	NIRMAL KUMAR SEN	2026-07- 28	4-AFFIDAVIT/VERIFICATION NOT PROPER. 1. paragraph no. not correctly furnished in declaration.
90	D- CONTC/31032/2026	SANTOSH KUMAR DWIVEDY	2026-07- 28	1. Page nos.52 53 and 55 not neat and legible.
91	D- CONTC/32694/2026	ADV.	2026-07- 28	i) WP(C) no. not mentioned in reference certificate.
92	D- BLAPL/22294/2026	ANITA DASH	2026-07- 28	Name and Details of victim/Informant mentioned in annexure need not be disclosed and kept in closed cover
93	D-CMP/34149/2026	RANJAN KUMAR ROUT	2026-07- 28	18-CERTIFIED COPY OF TRIAL/APPELLATE COURT ORDER NOT FILED
94	D- CONTC/33838/2026	SAROJA KANTA SAMAL	2026-07- 28	i)date of order not correctly mentioned in sl. no. 5 of the index and Book mark.ii) Year of the wp(c) no. not correct in para-1 of the petition.iii) Date of order not correct in para-5 of the petition.
95	D-WP(C)/34075/2026	LALATENDU SAMAL	2026-07- 28	Nomenclature not furnished in V.Nama.
96	D- CONTC/33128/2026	ADV.	2026-07- 28	i) Date of the order in wp(C) no. mentioned in para- 3 of the petition not correct
97	D-WP(C)/33229/2026	SANDHYARANI PANI	2026-07- 28	1. Date Chart not page marked.
98	D-WP(C)/34333/2026	KUNAL KUMAR SWAIN	2026-07- 28	Page 19 and 39 not neat and legible
99	D- ABLAPL/22285/2026	JAYANTA KUMAR MAJHI	2026-07- 28	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
100	D-WP(C)/34341/2026	KUNAL KUMAR SWAIN	2026-07- 28	1. Date of order under Annexure-4 does not tally with prayer of the petition

101	D-ABLAPL/22239/2026	PRASANTA KUMAR ROUTRAY	2026-07-28	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished
102	D-BLAPL/22492/2026	PRASHANTA KUMARE NAYAK	2026-07-28	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished
103	D-EXP/32556/2026	ADV.	2026-07-28	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED i) Reference certificate not furnished. ii) Put up for SR after removal of defect and disposal of I.A. no. 17/2026.
104	D-WP(C)/30753/2026	DIPTI RANJAN SWAIN	2026-07-28	. Petition not properly page marked.2. Date of order under Annexure-1 and 3 does not tally with Index and para-3 and 5 of the petition.
105	D-BLAPL/22490/2026	ASUTOSH TRIPATHY	2026-07-28	31-As per standing order the details of victim/informant shall not be mentioned in the petition. 1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Mobile No. of Victim mentioned in para-6(j) at pg.7 of Annexure-1 be redacted. 4.Non-redacted copy of FIR be kept in closed envelop.
106	D-CRLMP/18251/2026	DEBASISH PATNAIK	2026-07-28	1. Page no.7 Annex-1 not exhibited.
107	D-WA/33483/2026	SAMIR KUMAR MISHRA, SR.ADV.	2026-07-28	i) District of respondent no. 3 not furnished in cause title. ii) Reference certificate not furnished. iii) Legible copy of page no. 29 30 are to be filed
108	D-WP(C)/34178/2026	SUSANTA KUMAR NAYAK	2026-07-28	1. Reference certificate not correct. 2. Date of order mentioned in Prayer not correct.

109	D-ABLAPL/22233/2026	RAJENDRA KUMAR SAHU	2026-07-28	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Para-4 of Affidavit, Not properly mentioned.
110	D-WP(C)/33000/2026	SATYA SMRUTI MOHANTY	2026-07-28	Page nos. 53 to 57 to 60 to 64 131 141 163 164 170 to 182 and 213 to 220 not neat.
111	D-CONTC/31038/2026	SANTOSH KUMAR DWIVEDY	2026-07-28	1. Page nos.53 54 56 and 57 not neat and legible.
112	D-WP(C)/33265/2026	SUBHADUTTA ROUTRAY	2026-07-28	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
113	D-WP(C)/34326/2026	KUNAL KUMAR SWAIN	2026-07-28	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED
114	D-CONTC/31442/2026	ADV.	2026-07-28	1. Date of order under Annexure-4 does not tally with Index.
115	D-WP(C)/33331/2026	PRABHAKAR SABAT	2026-07-28	6-RECEIPT SHOWING SERV.COPY TO AG/CG/IT/CT/ETC.NOT FILED. 10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
116	D-CONTC/30742/2026	ADV.	2026-07-28	1. Serial numbers of the petitioners not correctly furnished cause title. 2. Signature of the Deponent in Affidavit not tally with cause title
117	D-CONTC/32175/2026	ADV.	2026-07-28	1. Date of order under Annexure-1 does not tally with Index and para-2 of the petition.
118	D-BLAPL/22422/2026	SUCHIT KUMAR NAYAK	2026-07-28	Pending Lower Court case No. mentioned in petition not tally with the Rejection order.
119	D-CONTC/31848/2026	ADV.	2026-07-28	1. Page no.12 not neat and legible.
120	D-ABLAPL/22454/2026	SUSANTA KUMAR LENKA	2026-07-28	Name and Details of Victim/Informant mentioned in annexure need not be disclosed and kept in closed cover.
121	D-CONTC/33723/2026	ADV.	2026-07-28	i) Name of the contemnor not furnished in index, synopsis, date chart and petition.ii) Occupation of the deponent not furnished in Affidavit.iii) cause title of wp(c) no. not filed.iv) For further S.R.
122	D-ABLAPL/22577/2026	PABITRA KUMAR NAYAK	2026-07-28	Name and Details of Victim/ Informant mentioned in annexure need not be disclosed and kept in closed cover
123	D-BLAPL/22414/2026	JNYANANANDA PANDA	2026-07-28	1.Pending Lower Court case No. and Court name mentioned in petition not tally with the Rejection order.

124	D-CRLMC/18635/2026	DIBYA PRAKASH MISHRA	2026-07-28	Original Copy of F.I.R to be filed.
125	D-WP(C)/33821/2026	DEVI PRASAD DASH	2026-07-28	14-NOT PROPERLY INDEXED.
126	D-WP(C)/33719/2026	MOHIT AGARWAL	2026-07-28	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED Page 14 not legible
127	D-EXP/33850/2026	ADV.	2026-07-28	1. Court Fee Rs-6/- to be paid. 2.Authentication fee due on the Appellate Court Judgement Payable Rs-2.25/- Rs-2/- paid. Rs-0.25/- to be paid. 3.Para no. not correctly mention in petition and declaration
128	D-CONTC/32295/2026	SURYAKANTA DASH	2026-07-28	i) Annexure mentioned in para-4 of page -4 not correct
129	D-ABLAPL/20137/2026	SANJIB KUMAR BHANJADEO	2026-07-28	i) Page no. 17 is missing.
130	D-CRLMC/22328/2026	E.RAMESH KUMAR RAO	2026-07-28	31-As per standing order the details of victim/informant shall not be mentioned in the petition. annexure 1 and 2 be kept in cover
131	D-ABLAPL/22232/2026	AVIRAM PATRA	2026-07-28	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
132	D-WP(C)/33617/2026	BHARAT CHANDRA PANDA	2026-07-28	20-VERNACULAR CERTIFICATE NOT FURNISHED. Vernacular Certificate not correctly furnished.
133	D-ABLAPL/22217/2026	SANJAYA KUMAR PANIGRAHI	2026-07-28	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
134	D-ABLAPL/22227/2026	PRASANNA KUMAR MISHRA	2026-07-28	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also

				mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
135	D-ABLAPL/22456/2026	SMRUTI RANJAN RAO	2026-07-28	Name and Details of Victim/Informant mentioned in annexure need not be disclosed and kept in closed cover.
136	D-CRLMC/22368/2026	ADHIRAJ MOHANTY	2026-07-28	BLAPL mentioned instead of CRLMC in both affidavit
137	D-WP(C)/34205/2026	SANGRAM JENA	2026-07-28	1. Advocate for the petitioner not Signed in Prayer of the petition.
138	D-EXP/32508/2026	PRAFULLA KUMAR MOHAPATRA	2026-07-28	1.C. copy of impugned order not filed. 2.Petitioner in Exp not party in wp (c). i) Serial no. of opp. parties not correctly furnished. ii) Put up for SR after removal of defects and filing of c. copy of impugned order.
139	D-CONTC/32874/2026	ARUN KUMAR BEHERA	2026-07-28	1. Page no. 7 not filed
140	D-RSA/32399/2026	PABITRA KUMAR NAYAK	2026-07-28	18-CERTIFIED COPY OF TRIAL/APPELLATE COURT ORDER NOT FILED 1. Court Fee Rs.4191/- Payable, Not Paid 2. 1.C.Copy of Both Trial Court Decree be Filed for assessment of C.Fee. Put up for further S.R after made good for computing the period of limitation.
141	D-CRLMC/20521/2026	AMULYA RATNA PANDA	2026-07-28	1. C.Copy of F.I.R. to be filed.
142	D-ABLAPL/22226/2026	AMIT KUMAR SAA	2026-07-28	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.P.S. and G.R. case No. incorrectly mentioned in Synopsis.
143	D-ABLAPL/22222/2026	PRADEEP KUMAR MOHANTY	2026-07-28	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.